

**SECURITIES AND EXCHANGE BOARD OF INDIA**  
**NORTHERN REGIONAL OFFICE,**  
**NBCC COMPLEX, OFFICE TOWER-1,**  
**8TH FLOOR, PLATE B, EAST KIDWAI NAGAR, NEW DELHI - 110023**

Certificate No. 9060 of 2026

**Certificate under section 28A of the Securities and Exchange Board of India Act, 1992 read with section 222 of the Income-tax Act, 1961**

<b>M/s. Geoshine Mines 2 Metals Limited</b> Add: P. No. 1033 SA, Kataula Gaushpur Main Road Airport, Post- Bamrauli, Ps. Dhoomanganj, Allahabad, Prayagraj, Uttar Pradesh, India-211012	<b>PAN: AABCB5955D</b> <b>CIN: U74110UP1997PLC021979</b>
<b>Chhotelal Shukla</b> Add: 129, Qamarauli, Sultanpur, Uttar Pradesh, India-227817	<b>PAN: CLJPS2300B</b> <b>DIN: 02706032</b>
<b>Shivanand Mishra</b> Add: 532/185, Ka Mehendi Tola, Aliganj, Lucknow Uttar Pradesh, India-226022	<b>PAN: AJHPM9388B</b> <b>DIN: 02706697</b>
<b>Deena Nath Maurya</b> Add: Khamariya, S R N, Bhadohi, Uttar Pradesh, India-221306	<b>PAN: BJJPM1012K</b> <b>DIN: 02824654</b>
<b>Vishwa Bandhu Vashistha</b> Add: Choona Danda, Sadabad Gate Hathras, Uttar Pradesh, India-204101	<b>PAN: ADFPV9924N</b> <b>DIN: 02707338</b>

**NOTICE OF DEMAND UNDER RULE 2 OF THE SECOND SCHEDULE TO THE INCOME-TAX ACT, 1961 READ WITH SECTION 28A OF THE SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992.**

1. This is to certify that a sum of **Rs.71,55,500/- (Rupees Seventy One Lakh Fifty Five Thousand Five Hundred only)** collected through the issuance of Redeemable Cumulative Preference Shares (RCPS) in FY 2012-13 including the application money collected from investors during the respective period of directorship, till date, pending allotment of securities, if any, with an interest of 15% per annum, from the eighth day of collection of funds, to the investors till the date of actual payment along with further costs, interest, expenditure incurred on the proceedings taken for recovery of the said dues is jointly and severally due to SEBI from you:

<b>Description of Dues</b>	<b>Amount (in Rs.)</b>
Money directed to be refunded jointly and severally to the investors by the QJA vide Order No. QJA/AA/NRO/NRO-DIV-III/30919/2024-25 dated October 30, 2024 in the matter of Geoshine Mines 2 Metals Limited.	As specified in paragraph 1 above
Interest	
Recovery Cost	
Total	

2. You are hereby directed to pay the total amount as mentioned above within 15 (Fifteen) days of the receipt of this Notice by way of direct credit through EFT/NEFT/RTGS to A/c No.



SEBIRNDPI9060 namely SEBI Recovery Proceeds Account of Bank Of India, IFSC code - BKID00VAN04 (OR) online payment facility available on the "Recovery Payment" module on the website: <https://siportal.sebi.gov.in> (OR) payment link available on the following path: SEBI Website >> Enforcement >> Recovery Proceedings >> Pay Now failing which the Recovery Officer shall proceed to recover the amount due in accordance with the provisions of section 28A of the Securities and Exchange Board of India Act, 1992 ("SEBI Act") read with sections 220 to 227, 228A, 229 and 232 of the Income-tax Act, 1961 and the Second Schedule to the said Act and the rules made thereunder.

3. In the event of non-payment of the dues as above, SEBI shall recover the money by one or more of the following modes, namely: -

- Attachment and sale of your movable property;
- Attachment of your bank accounts;
- Attachment and sale of your immovable property;
- Arrest and detention in prison;
- Appointing a receiver for the management of your movable and immovable properties.

4. Further, as per Explanation 1 to section 28A of the SEBI Act 1992, any direct or indirect transfer of your property or monies held in bank accounts to your spouse or minor child or son's wife or son's minor child, otherwise than for adequate consideration, on or after October 30, 2024 shall be deemed to be your property or money for the purpose of recovery.

5. You are also advised to take note that upon service of this notice, you are not competent to mortgage, charge, lease or otherwise deal with any property belonging to you except with the permission of the Recovery Officer and any such transfer shall be deemed void as per rule 16 of the Second Schedule to the Income-tax Act, 1961 read with section 28A of the SEBI Act, 1992.

6. Any confirmation of e-payment(s) made (in the format as given in table below) should be forwarded to "The Recovery Officer, Recovery Division, Securities and Exchange Board of India, NBCC Complex, Office Tower-1, 8th Floor, Plate B, East Kidwai Nagar, New Delhi - 110023" or sent by email to: [recoverynro@sebi.gov.in](mailto:recoverynro@sebi.gov.in), [vinayak@sebi.gov.in](mailto:vinayak@sebi.gov.in) and [rajank@sebi.gov.in](mailto:rajank@sebi.gov.in).

Case Name and Recovery Certificate Number:	
Name of Payer:	
Date of Payment:	
Amount Paid:	
Transaction No.:	
Bank Details (Bank Name, Branch Name, IFSC Code and Account No.) from which payment is made:	

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards your dues.

7. In addition to the aforesaid dues, you will also be liable for further interest, all costs, charges and expenses incurred in respect of recovery proceedings against you.

Date: 10.03.2026

Signed  
RECOVERY OFFICER

Copy to: Depositories and All Mutual Funds in India (by e-mail)

राजन कुमार/Rajan Kumar  
वसुली अधिकारी एवं उप महाप्रबंधक  
Recovery Officer & Deputy General Manager  
भारतीय प्रतिभूति और विनियम बोर्ड  
Securities and Exchange Board of India  
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office  
नई दिल्ली / New Delhi

